

In the Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.2720/92

Date of decision: 18.03.1993.

Shri Vinod Kumar Mishra & Others

...Petitioners

## Versus

Union of India through its  
Secretary, Delhi Administration  
and Another

### ... Respondents

**Coram :-**

The Hon'ble Mr. I.K. Rasgotra, Member (A)

The Hon'ble Mr. C.J. Roy, Member (J)

For the petitioners

None

### For the respondents

Shri M.K. Giri, Counsel.

Judgement(Oral)  
(Hon'ble Mr. I.K. Rasgotra, Member(A))

Heard the learned counsel for the respondents. The learned counsel for the respondents submits that the case relates to the appointment of the petitioner as Foot Constable. The Tribunal has already given judgement in O.A. No.1091/92 - S.S. Sharma & Ors. vs. Delhi Admn. & Anr. decided on 18.9.1992 allowing the reliefs to the petitioners therein. This case is on all fours with the said case. In the circumstances, the case of the petitioner is also being processed for appointing him as Foot Constable subject to his fulfilling the requirements.

2. In view of the above submission of the learned counsel for the respondents made at the Bar and in view of the fact that identical issues of law and of fact have been decided in **S.S. Sharma & Ors.** (supra) we are of the opinion that the petitioner herein is entitled to identical reliefs.

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This has fairly been conceded by the learned counsel for the respondents. Accordingly the respondents are directed to process the case of the petitioner for appointment as Foot Constable with utmost expedition. No costs.

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(C.J. ROY)  
MEMBER(J)

san.

*Delwyn*  
(I.K. RASGOTRA)  
MEMBER(A)